

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 2**

ITEM No.235 - IA/356(AHM)2023  
in  
**CP(IB)/240(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Hitesh Kumar Suresh Kumar Gajjar Proprietor of Rich Relies .....**Applicant**  
Export (Operation Creditor)  
V/s .....**Respondent**  
Map Refoils India Ltd

**Order delivered on: 06/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Adv.  
For the Respondent : Ms.Sheenu Talreja, Advocate for R-1 to 4  
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

Ld. Counsel for the applicant sought some time to amend the memo of parties.

List this matter before regular bench on 19.04.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**